	Number	Institution	Disposal	Pendency
	of pending			as on
	as on			31.12.2015
	1.1.2015			
Civil	28209	16996	14069	31136
Criminal	16868	13930	11823	18975
Total	45077	30926	25892	50111

D. District/Subordinate Courts in the State of Chhattisgarh

Name of the	Case type	Number of	Institution	Disposal	Pendency
State		pending as			as on
		on 1.1.2013			31.12.2013
Chhattisgarh	Civil	60231	24337	23456	61112
	Criminal	212292	151321	155609	208004
	Total	272523	175658	179065	269116
		Number of	Institution	Disposal	Pendency
		pending as			as on
		on 1.1.2014			31.12.2014
	Civil	61112	26685	24135	63662
	Criminal	208004	159230	152009	215225
	Total	269116	185915	176144	278887
		Number of	Institution	Disposal	Pendency
		pending as			as on
		on 1.1.2015			31.12.2015
	Civil	63662	30622	29563	64721
	Criminal	215225	171627	165611	221241
	Total	278887	202249	195174	285962

Judicial Performance Evaluation System

1230. SHRI DEREK O'BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Ministry is planning to put in place a Judicial Performance Evaluation System for Judges of the Supreme Court and High Courts; and
 - (b) if so, the parameters of such evaluation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) No, Sir.

(b) Does not arise.

Central law for compulsory registration of marriages

- 1231. SHRI DILIPBHAI PANDYA: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether in October 2007, the Supreme Court had set a fresh three months deadline for States and Union Territories to frame necessary rules to make registration of marriages compulsory irrespective of religion, and took exception to some States making such registration only compulsory only for Hindus;
- (b) whether Government has urged the States to comply with the order of the Supreme Court;
 - (c) the number of States which have so far introduced such legislation; and
- (d) whether in view of the Supreme Court's judgement, Government is considering to have a Central Law for compulsory registration of marriages?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) The Supreme Court *vide* its Order dated the 25th October, 2007 in the case of Shrimati Seema *Vs* Ashwani Kumar AIR 2006 SC 1158 has directed that the States and Union Territories who have not acted in line with the directions given on 14.2.2006 shall forthwith do it and in no case later than three months from that day.

- (b) The Government has sought the comments of the State Governments and Union Territory Administrations on the compliance of directions of the Supreme Court in the aforesaid case.
- (c) Information received from the State Governments and Union Territory Administrations is given in the Statement (See below).
 - (d) Yes, Sir.

Statement

Information received from the State Governments and Union Territory

Administration status registration of marriages

1.	Andhra	The Government of Andhra Pradesh has enacted the Andhr	a
	Pradesh	Pradesh Compulsory Registration of Marriages Act, 2002 and	